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# RULES IN REGARD TO PROCEEDINGS UNDER THE INDIAN DIVORCE ACT, 1869

4 of 1869

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The High Court of Karnataka in exercise of the rule making powers vested in it under Section 62 of the Indian Divorce Act, 1869, (Central Act IV of 1869), hereby makes the following rules in regard to proceedings under that Act.

## 1. . :-

When a District Judge has pronounced a decree which under Section 17 or 20 of the Act is subject to confirmation by the High Court he shall forthwith transmit the entire records of the case to the High Court.

### 2. . :-

Cases for confirmation by the High Court shall be posted for hearing as soon as practicable after the expiry of the period of six months prescribed under Section 17 of the Act.

### 3. . :-

Unless the High Court otherwise directs, notice of the hearing shall be served upon the parties to the suit in the manner prescribed by the Code of Civil Procedure, 1908 for the service of summons.